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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No. 326/2003 in OA No. 1576/2003

New Delhi, this the 30th day of October, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member(A)

Dr. S.S. Tak  
C-5A, Janakpuri, New Delhi .. Applicant  
(Shri Yogesh Sharma, Advocate)

versus

Union of India and others .. Respondents

ORDER(in circulation)

Shri S.K. Naik

On perusal of the review application filed against the order dated 14.8.2003 by which OA No. 1576/2003 was dismissed being ~~devoid~~ <sup>apparent</sup> ~~lack~~ of merit, we find that the applicant has merely tried to rebuild a case for review on the same set of facts and grounds which have already been taken care of and discussed by us in detail in the aforesaid order. That apart, before delivering the order we have also carefully scanned through the departmental file leading to the ad hoc promotion and subsequent reversion of the applicant and fully satisfied with the action taken by the respondents in this matter. Therefore, it cannot be said that there is any error <sup>apparent</sup> ~~on~~ face of the record as alleged by the applicant. Eventually, the RA does not come within the four walls of order 47, Rule 1 CPC read with Section 22(3)(1)(f) of Administrative Tribunals Act, 1985, warranting review. In the result, RA fails and is accordingly dismissed.

Naik  
(S.K. Naik)

Member(A)

Ag  
(V.S. Aggarwal)

Chairman

/gtv/